

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO. 1490/94

Date of Judgment: 21-6-95

BETWEEN:

A. Saraiyah : Applicant

and

1. The National Savings Commission  
12, Seminary Hills  
Nagpur 440006

2. Shri Mir Azamath Ali  
Regional Director  
National Savings  
Govt. of India  
Kendriya Sadan  
Sultan Bazar  
Hyderabad 500195

3. The Regional Director  
National Savings  
Govt. of India,  
Kendriya Sadan  
Sultan Bazar  
Hyderabad 500195 : Respondents

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.N. NALDRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMM)

To

1. The National Savings Commission 12,  
Seminary Hills, Nagpur - 440 006.
2. The Regional Director, National Savings  
Govt.of India, Kendriya Sadan,  
Sultan Bazar, Hyderabad-195.
3. One copy to Mr.V.Venkateswar Rao, Advocate, CAT Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library CAT.Hyd.
6. One spare copy.

pvm

23/2/2016

OA.1490/91

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Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, V.C. )

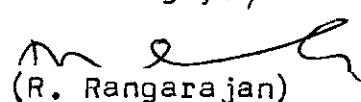
Heard Sri V. Venkateswara Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

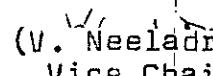
2. This OA was filed praying for quashing the orders No.18/99-18211/RFR/6-2/94, dated 27-10-1994 issued by the R-3 and the orders No.34135-141/Est/TRFR/DRDs/94, dated 30-10-1994 by declaring them as illegal, arbitrary, malafide and unconstitutional and by further holding that the applicant is entitled to be retained at Nellore till he completes the tenure period of four years.

3. Letter dated 14-6-1995 was filed by the learned counsel for the applicant to the effect that this OA may be listed as the applicant instructed him to withdraw this OA and accordingly it is listed today. Even today it was stated for the applicant that his learned counsel was instructed to withdraw this OA.

4. Reply statement dated 7-3-95 was filed. This OA was considered number of times in regard to interim relief prayed.

5. In view of the submission that this OA is not ~~-----~~ it is dismissed. No costs. OA is ordered accordingly.

  
(R. Rangarajan)  
Member (Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : June 21, 95  
Dictated in Open Court

sk

  
Deputy Registrar E37CC

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M (ADMIN))

DATED ---21/6--- 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

in

11490/94

T.A. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

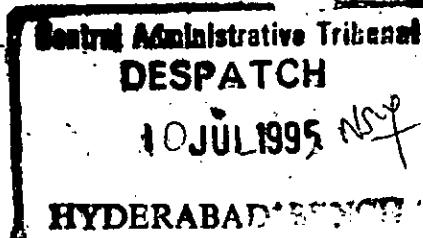
Dismissed for default

Ordered/Rejected.

No order as to costs.

No Case copy

C.C.  
M/s. TCS, Colen type, property  
in the original



Corrigendum  
10/7/95